

(c) the steps taken or proposed to the taken to attract more students to vocational education with a view to provide them gainful employment after their education?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b). There are differences in the level of achievement among States/UTs in the implementation of the Centrally Sponsored Scheme of Vocationalisation of Secondary Education launched in February, 1988. Although some States are yet to pick up momentum, the Quick Appraisal Studies conducted by NCERT in early 1990 in 6 States and 1 UT, overall indicated positive trends.

(c) The steps envisaged include starting of need-based vocational courses, organizing job-linked courses in collaboration with potential employers, review and amendment of recruitment rules and facilitating self-employment.

Killing of Peacocks in Madhya Pradesh

6142. SHRI ARJUN SINGH YADAV: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether a large number of Peacocks were poisoned in Madhya Pradesh;

(b) if so, the details thereof;

(c) whether the culprits have been brought to book; and

(d) the number of cases of the bird killing that have come to the notice of the Government during the last three years and the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) to (c). Madhya Pradesh Government has informed that 3 cases regarding unnatural death of Peacocks, one each on 25.1.1991, 17.4.1991 and 23.5.1991 took place. In the first instance that took place at Nazirabad (Bairasia), Rajgarh District on 25.1.1991, 15 Peacocks were found killed. Cases were filed in court against the two accused by the Forest Department. The court awarded a punishment of detention till the rising of the court and fine of Rs. 300/- each to the two accused. Peacock is included in Schedule I of Wild Life Protection Act, 1972. The Act provides that the person killing an animal included in Schedule I shall be liable to a fine of not less than Rs. 500/- or imprisonment for a term which may extend to years but shall not be less than 6 months or both. Action to file an appeal in the High Court against the said judgement is reported to be in process.

In two other cases 150 and 4 peacocks are reported to have been killed at Mirzapur (Talen) and Rosla on 14.4.1991 and 23.5.1991 respectively. These areas of Rajgarh district are mainly non-forest areas and no forest officials are posted there. The cases are under investigation by the police. The reason for the death of peacocks has yet not been ascertained. The viscera of two peacocks found dead on the spot has been sent for forensic examination to ascertain the exact reasons of death.

(d) The information is being collected and will be placed on the Table of the House.

Single Room/hostel for Government Employees

6143. SHRI CHINNASAMY SRINIVASAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have any proposal to construct single room/hostel type accommodation for bachelors working in various Central Government Offices in four metropolitan cities, particularly in Delhi; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No.

(b) Does not arise.

Glazing of Varandahs

6144. SHRI LAXMINARAYAN PANDEYA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the CPWD had launched a scheme for covering and glazing the open varandahs in the Government colonies in Delhi/New Delhi with the 10 per cent deposit of the total cost;

(b) if so, the details of the scheme;

(c) the number of persons who have deposited the required amount during the last one year and the number of houses out of them whose varandahs have been covered so far;

(d) the number of pending houses and the reasons therefor; and

(e) the action proposed to be taken by the Government to cover and glaze the pending houses expeditiously?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). It was earlier decided in 1989 that additions/alterations of non-structural character, which are part of the approved scale of amenities, shall be carried out in all the Government

houses uniformly in a phased manner, subject to availability of funds and the expenditure on such additions/alterations shall not exceed, the annual monetary ceiling fixed for various types. If, however, an allottee desires to get such additions/alterations in his house carried out on priority basis, he shall have to bear 10% of the cost thereof, payable in advance. No further amount would be charged from that allottees or the subsequent allottee of that house. Since the cost of the glazing of varandahs exceeds the annual monetary ceiling fixed for a certain types of houses, it was decided, on reconsideration, that, with effect from 30.5.91, the glazing of verandah may be done at the request of the allottee on charging 10% of the cost thereof and that the annual monetary ceiling fixed for different types of houses will not apply to glazing of verandah.

(c) to (e). 576 allottees had deposited the required amount during the last one year for glazing of verandah. This work has been completed in 383 quarters. In the remaining 193 cases, where deposits were received only recently, the work has already been awarded and is likely to be completed before the end of the current financial year.

Ban on Sale of Cut Fruits and Food Stuffs

6145. SHRI SRIBALLAV PANIGRAHI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Delhi Administration, Delhi have recently extended, the ban on the sale of cut fruits and food stuffs exposed to dust and flies in the M.C.D area upto September, 1991;

(b) whether the Government propose to impose such ban in N.D.M.C and Delhi Cantonment areas also; and

(c) if not, the reasons therefor?